

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Q

O.A. No. 957 OF 2004

New Delhi, this the 19th day of April, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Anek Singh  
S/o Late Umrao Singh,  
'Group D' Employee of Kendriya Vidyalaya,  
Sector-XXIV,  
Noida-201301.

....Applicant  
(By Advocate : Shri V.N. Sharma)

Versus

1. Director of Education,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shahid Jit Singh Marg,  
New Delhi-110016.

2. Kendriya Vidyalaya,  
Through its Principal,  
Sector-XXIV,  
Noida-201301.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:

Learned counsel for the applicant states that he may be permitted to withdraw the present Original Application with liberty to take recourse in accordance with law. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

R.K. Upadhyaya

(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

V.S. Aggarwal

(V.S. AGGARWAL)  
CHAIRMAN

/ravi/